

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 296 of 2015 & IA No. 477 & 478 of 2015
IA No. 473 & 474 of 2015 In DFR No. 2430 of 2015
IA No. 475 of 2015 In DFR No. 2377 of 2015
Appeal No. 21 of 2016 & IA No. 244 of 2016**

Dated: 27th July, 2017

Appeal No. 296 of 2015 & IA No. 477 & 478 of 2015

In the matter of:

Reliance Infrastructure Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

IA No. 473 & 474 of 2015 in DFR No. 2430 of 2015

In the matter of:

Kamlesh Lalji Gaglani Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

IA No. 475 of 2015 in DFR No. 2377 of 2015

In the matter of:

Harishchandra Yashwant Govalkar Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Appeal No. 21 of 2016 & IA No. 244 of 2016

In the matter of:

Municipal Corporation of Greater Mumbai Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

ORDER

Since the posts of Judicial Member/Technical Member are lying vacant and their selection process is yet to be completed, the Court could not assemble today.

Hence, the matter is listed for hearing on **21.8.17**

PPS/Court Master

tpd